

Central Administrative Tribunal
Principal Bench

O.A. No. 2405/2001

New Delhi this the 17th day of December, 2002

Hon'ble Shri Shanker Raju, Member (J)

Chetan Prakash
T-19/1, Uri Enclave
Brar Square,
Delhi Cantt-10

(By Advocate: None)

-Applicant

Versus

1. Union of India through the
Secretary, Ministry of Defence
South Block, Vijaya Chowk
New Delhi-110011
2. Branch Manager
Life Insurance Corporation of India
128, Community Centre, Janak Puri,
Pankha Road, New Delhi-110058
3. Post Master General
Office of the Chief Post Master General(PLI)
Meghdoot BHawan, Link Road,
New Delhi-110011.
4. Headquarters
Chief Engineer
Delhi Zone, Delhi Cantt-10
5. Headquarters
Commander Works Engineer (Utility)
Delhi Cantt-10
6. GE E/M Water Supply
Delhi Cantt-10
7. Controller Defence Account
Western Command, Sector 9-C,
Chandigarh.
8. Chairman
Life Insurance Corporation of India
K.G. Marg, New Delhi-110001
9. GE (Base Hospital)
Delhi Cantt-10.

-Respondents

(By Advocate: Ms. Meenu Mainee)

for l- 1,4,5,6 and 9.
ORDER (Oral)

By this OA, applicant has sought following
reliefs:-

"To direct the postal department to remit the amount retained by it unauthorisedly to Life Insurance Corporation.

To direct the LIC to keep the policy alive.

To give the benefits of bonus etc. already declared from year to year.

To award cost."

2. The amount of insurance which has been deducted right from 1984 till 1999 from the salary of the applicant is alleged to have been credited to Postal Insurance Authority instead of being credited to his LIC policy.

3. The relief claimed is directed against the postal department as well as Life Insurance Corporation of India, which are not amenable to the jurisdiction of this court. However, noting the - - statement made by the respondents that the representation of the applicant is taken up with the A.A.O of GEE/RAC to advise for refunding the amount recovered wrongly but it is intimated that the amount neither can be transferred to LIC nor refunded to the applicant unless the entire amount deposited with the PLI is received back. The case is being taken up suo-moto by the department with PLI through AAO to refund the amount with interest so that the same amount is transferred to LIC or to make arrangement for refunding the same to the applicant.

4. As this Tribunal has no jurisdiction, the reliefs prayed for by the applicant cannot be granted to the applicant. Accordingly, the OA is dismissed for want of jurisdiction. No costs.

cc.

S. Raju
(Shanker Raju)
Member(J)